NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

SR. No. 54

C.S.P. No. 677/(MAH)/2017 M.A. No. 518/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: M/s. Zeus Education Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	HARSH BUCH	Applicant companies	Must
2) 1	Aishwalya Shandaliv	regal.	Lishman

ORDER

MA 518/2017 in CSP No. 677/230-232/NCLT/MB/MAH/2017

On the Amendment Application (MA 518/2017) moved by the Petitioner basing on the approval of the scheme by the shareholders with a modification that the scheme is to be treated as specified under section 133 as per the accounting standard specified in section 133 of the Companies Act, 2013 r.w. Rule 7 of the Companies (Accounts) Rule 2014, this application is **allowed** with a direction to the Petitioner to carry out, the amendments sought in the Application, in the scheme and file amended scheme before this Bench on or before next date of hearing.

List this matter (CSP 677/2017) for hearing on 07.02.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR

Member (Judicial)